

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 18.9.2002

OA 193/2001

S.K.Meena, Telephone Master (U) O/o GMTD, Ajmer.

... Applicant

Versus

1. Union of India through Secretary, Deptt.of Telecom, Sanchar Bhawan, New Delhi.
2. Chief General Manager, Telecom Rajasthan Circle, Jaipur.
3. General Manager, Telecom District, Udaipur.
4. General Manager, Telecom District, Ajmer.

... Respondents

CORAM:

HON'BLE MR.JUSTICE G.L.GUPTA, VICE CHAIRMAN

HON'BLE MR.A.P.NAGRATH, ADM.MEMBER

For the Applicant

... Mr.P.N.Jatti

For the Respondents

... Mr.B.N.Sandu

O R D E R

PER MR.JUSTICE G.L.GUPTA

The relief claimed in this OA is that the order dated 28.9.2000 (Ann.A/1) be quashed and set aside. It is stated that against the said order the applicant had made representation to the authorities concerned but the same has not yet been disposed of.

2. Reply has been filed. It is borne out from the reply that the representation filed by the applicant on 3.10.2000 (Ann.A/7) has not been disposed of by the respondent authorities.
3. The learned counsel for the applicant says that for the present his client will be satisfied if a direction is given to the respondents to dispose of the representation of the applicant, at Ann.A/7, within a fixed time limit.
4. Consequently, respondent No.2 i.e. Chief General Manager, Telecom Rajasthan Circle, Jaipur, is directed to consider and decide the representation of the applicant dated 3.10.2000, at Ann.A/7, within a period of two months from the date of communication of this order. A speaking order on the representation be passed and the applicant be informed about the same. The OA stands disposed of accordingly with no order as to costs.

Chpdt
(A.P.NAGRATH)
MEMBER (A)

G.L.Gupta
(G.L.GUPTA)
VICE CHAIRMAN